

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

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**LOK SABHA**

UNSTARRED QUESTION NO. 2409

TO BE ANSWERED ON WEDNESDAY, THE 26<sup>th</sup> DECEMBER, 2018

**Lok Adalats**

**2409. SHRI ASADUDDIN OWAISI:**

Will the Minister of LAW AND JUSTICE be pleased to state?

- (a) whether it is a fact that disposal of cases in Lok Adalats has considerably come down year after year from 2015-16 to 2017-18 (till December);
- (b) if so, the detailed figures thereof and the reasons therefor;
- (c) the total cases disposed of by the said Adalats till June 30, 2018;
- (d) whether the Government has provided funds to State Legal Services Authorities to enhance legal aid to the marginalized sections; and
- (e) if so, the details thereof and the other steps taken by Government for speedy disposal of cases through Lok Adalats?

**ANSWER**

**MINISTER OF STATE FOR LAW & JUSTICE  
AND CORPORATE AFFAIRS  
(SHRI P.P.CHAUDHARY)**

(a)&(b): National Legal Services Authority (NALSA) and other legal services institutions constituted under the Legal Services Authorities Act, 1987 conduct Lok Adalats. During the year 2015, the National Lok Adalats were organized on various subject matters, such as bank matters / section 138 of the Negotiable Instruments Act, revenue / MNREGA / land acquisition cases, labour and family matters, Motor Accident Claims Tribunal (MACT) matters

and insurance claims / electricity / water / telephone / public utility disputes, criminal compoundable matters, traffic / petty matters, municipal matters as well as pre-litigation matters. During the year 2017, emphasis was given on pending matters and hence, the cases pertaining to MNREGA, telephone, municipal matters at pre-litigation stage were not taken into account while computing the settlement of cases. This has resulted in reduction in the settlement of cases from the year 2015 to 2017.

(c) A statement showing the number of cases disposed of (both pre-litigative and pending cases) by Lok Adalats during the year 2015 -2016 to 2018-19 (till June, 2018) is at **Annexure A.**

(d) & (e) Government has released the following funds as grants-in-aid to NALSA during the last 4 years:

<b>(Rs. in Crore)</b>	
<b>Year</b>	<b>Funds Released</b>
2015-16	67.97
2016-17	63.67
2017-18	100.00
2018-19 (upto November, 2018)	80.00
<b>Total</b>	<b>311.64</b>

NALSA allocates funds to various State Legal Services Authorities (SLSAs) / UTs for implementation of various legal aid schemes / programmes framed under the Legal Services Authorities Act, 1987. A statement showing funds allocated by NALSA to SLSAs during the financial year 2017-18 is at **Annexure B.**

NALSA has issued guidelines/directions to the State Legal Services Authorities, vide National Legal Services Authority (Lok Adalat)

Regulations, 2009, to organize Lok Adalats so that the pendency of cases could be reduced. Permanent Lok Adalats for Public Utility Services which work on daily basis also exist, and in the said Lok Adalats matters pertaining to public utility services are taken up at pre-litigative stage.

**ANNEXURE - A**

Statement as referred to in reply to the Lok Sabha Unstarred Question No.2409 for answering on 26.12.2018 raised by Shri Asaduddin Owaisi, Member of Parliament regarding Lok Adalats

<b>National Lok Adalat</b>		
<b>Year</b>	<b>No. of cases taken</b>	<b>No. of cases settled</b>
2015	3,13,53,226	2,25,01,714
2016	1,90,37,668	1,04,98,453
2017	1,89,94,175	54,05,867
2018 (till June)	87,99,456	25,29,151
<b>Total</b>	<b>7,81,84,525</b>	<b>4,09,35,185</b>
<b>Regular Lok Adalats</b>		
2015-16	85,94,601	67,04,613
2016-17	40,48,379	17,24,312
2017-18	36,84,693	19,28,682
2018-19 (till June, . 2018)	7,33,006	4,55,931
<b>Total</b>	<b>1,70,60,679</b>	<b>1,08,13,538</b>

## Annexure-B

**Statement as referred to in reply to the Lok Sabha Unstarred Question No. 2409  
for answering on 26.12.2018 raised by Shri Asaduddin Owaisi, Member of  
Parliament regarding Lok Adalats**

<b>S. No</b>	<b>Name of the State Authority</b>	<b>Amount of Funds Allocated in 2017-18 (in lakhs)</b>
1	Andhra Pradesh	400
2	Arunachal Pradesh	100
3	Assam	550
4	Bihar	0
5	Chhattisgarh	400
6	Goa	0
7	Gujarat	350
8	Haryana	700
9	Himachal Pradesh	100
10	J & K	200
11	Jharkhand	100
12	Karnataka	700
13	Kerala	800
14	Madhya Pradesh	400
15	Maharashtra	100
16	Manipur	300
17	Meghalaya	0
18	Mizoram	200
19	Nagaland	300
20	Odisha	800
21	Punjab	800
22	Rajasthan	800
23	Sikkim	0
24	Tamil Nadu	700
25	Telangana	200
26	Tripura	500
27	Uttar Pradesh	600
28	Uttarakhand	100
29	West Bengal	200
30	And. & Nico. Islands	0
31	U.T. Chandigarh	200
32	D & Nagar Haveli	0
33	Daman & Diu	0
34	Delhi	700
35	Lakshadweep	0
36	U.T.Puducherry	200
	<b>TOTAL</b>	<b>11500</b>

